

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF SHREE MAHALAXMI AGRO FARMS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Shree Mahalaxmi Agro Farms Private Limited
2.	Date of Incorporation of Corporate Debtor	09 th July 2004
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Pune
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U01119PN2004PTC019500
5.	Address of the Registered Office and Principal Office (If any) of Corporate Debtor	Flat no. 101, Vishvkarma Complex K Building, Devkar Panand Vasahat Kolhapur, Maharastra - 416012
6.	Insolvency Commencement Date in respect of Corporate Debtor	23 December 2021 as per the NCLT, Mumbai Bench order in Company Petition No. 4081/IBC/NCLT/MAH/2019. Copy of the order was received/uploaded on 10 February 2022.
7.	Estimated date of closure of Insolvency Resolution Process	21 June 2022 (180 days from the Insolvency Commencement date which is 23 December 2021)
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name: Mr. Kamal Kishor Gurnani Registration No: IBBI/IPA-001/IP/P-01463/2018-2019/12338
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board	Address: Flat No. 1301, Building No. 23E, Palazzo CHS Ltd., Mahada Housing Society, Powai, Mumbai-400076 Email Id: kamalgurnaniip@gmail.com
10.	Address and E-mail to be used for correspondence with the Interim Resolution Professional	Address: 702, Janki Centre, Dattaji Salvi Road, Off Veera Desai Road, Andheri West, Mumbai - 400053 Email Id: cirp.mahalaxmiagro@rirp.co.in
11.	Last date for submission of claims	24 February 2022 Date of appointment of IRP was 23 December 2021, however, copy of order dated 23 December 2021 by NCLT, Mumbai Bench in Company Petition No. 4081/IBC/NCLT/MAH/2019 was received on 10 February 2022.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process for Shree Mahalaxmi Agro Farms Private Limited on 23 December 2021. However, the Copy of the order dated 23 December 2021 was received on 10 February 2022.

The creditors of **Shree Mahalaxmi Agro Farms Private Limited** are hereby called upon to submit their claims with proof on or before 24 February 2022 to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Kamal Kishor Gurnani

Date: 12 February 2022
Place: Mumbai

Interim Resolution Professional
Registration No. IBBI/IPA-001/IP/P-01463/2018-2019 /12338